

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.102/TT/2014**

Subject : Determination of transmission tariff for 2014-19 tariff period for LILO of existing Kolar-Sriperumbudur 400 kV S/C line at Thiruvalem along with associated bays under "SYSTEM STRENGTHENING- XIX" in Southern Region.

Date of Hearing : 23.11.2015

Coram : Shri A.S Bakshi, Member  
Dr M.K Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation Ltd.  
and 14 others

Parties present : Shri Jasbir Singh, PGCIL  
Shri Anshul Garg, PGCIL  
Shri S.S Raju, PGCIL  
Shri S.K Niranjana, PGCIL  
Shri M.M Mondal, PGCIL  
Shri S.K Venkateshan, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a. The instant petition has been filed for the determination of transmission tariff for LILO of existing Kolar-Sriperumbudur 400 kV S/C line at Thiruvalem along with associated bays under System Strengthening- XIX in Southern Region for 2014-19 tariff period.
- b. As per investment approval dated 4.9.2012, the instant assets were to be commissioned in 27 months. Accordingly, the scheduled date of completion works out to 31.11.2014. The asset was commissioned on 1.4.2014, 8 months before scheduled date of commissioning. The commissioning of the asset was advanced as the asset was urgently required for removing the transmission congestion in Southern Region. Accordingly, the work was accelerated and the said asset was commissioned prior to the scheduled date of commissioning.



c. In the petition against total approved/ apportioned cost of ₹2889 lakh, the estimated completion cost is ₹2336 lakh.

d. There is no time and cost over-run.

2. In response to a query of the Commission regarding justification for not incurring any actual expenditure on account of Design and Engineering or Taxes and duties, the representative of the petitioner submitted that, taxes and duties are included in the actual cost of equipments and segregation of entire taxes and duties separately becomes difficult, when lump sum billing is done. Hence, actual cost on account of taxes and duties is not shown separately. As regards no claim towards cost of design and engineering, the representative of the petitioner submitted that it shall submit its clarification shortly.

3. In response to a query of the Commission, regarding whether the said asset, is an independent one or part of a scheme, the representative of the petitioner submitted that, Kolar-Sriperumbudur 400 kV S/C line is an independent scheme. It was further submitted by the representative of the petitioner that Para 5.1 of minutes of 32<sup>nd</sup> meeting of Standing Committee on Power System Planning of Southern region, held on 8.6.2011 on 'Strengthening of SR Grid to facilitate import of power' mentions that, the proposal was agreed by the members as regional system strengthening scheme (copy of minute submitted with the petition). Hence, the said asset is an independent scheme.

4. The Commission further directed the petitioner to clarify who has approved the removal of the instant asset from the approved scheme and separately commission it and what are the reasons? The petitioner should submit replies to the remaining queries sought vide RoP dated 16.11.2015 on affidavit with copy to respondents by 30.11.2015. The respondents were directed to file their reply by 7.12.2015 and the petitioner to file rejoinder, if any, by 11.12.2015.

5. The Commission further observed that in case, the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.

6. Subject to the above, the order in the petition was reserved.

By order of the Commission

Sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

